

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 26th of November, 2020

S.O 362 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Harbans Lal, (KAS) Additional Deputy Commissioner, Ramban to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Ramban.

The Government further in exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure, 1973 appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Ramban, who shall have all the powers of such Magistrate under the said Code.

By order of the Government.

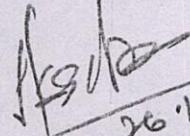
Sd/-
(Achal Sethi)
Secretary to Government,
Department of L,J&PA

NO:LD(P) 2020/06-Ramban

Dated: 26-11-2020

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Deputy Commissioner, Ramban. This is with reference to his letter ADMR/1843 dated 26-11-2020.
5. General Manager, Government Press, Jammu for publication in an extra- ordinary issue of the official Gazette.
6. S.O Section, Department of Law, Justice and PA (W.7. S.C).
7. Concerned file.


26.11.20
(Ashish Gupta)
Deputy Legal Remembrancer